



2026:AHC:7886

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4840 of 2025

Roopchand

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kshama Singh, Yashwant Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed, inter alia, for the following relief :-

"Issue a writ, order or direction in the nature of Mandamus commanding to the Consolidation Officer Sadar-II Azamgarh (Respondent no.2) to decide the Case No.2592/2025, Computerized Case No.20255415657012592 (Shamu vs. Haushila and others) under Section 9A(2) U.P.C.H. Act, with regard to village Medhi, Kharchalpur, Pargana & Tehsil Nizamabad, District Azamgarh, within some specific time bound period."

3. It is submitted that objection under Section 9-A(2) of U.P.C.H. Act was decided by the order dated 27.10.2017. The petitioner has preferred restoration application which was allowed, vide order dated 09.06.2025; consequently, original proceeding under Section 9-A(2) of the U.P.C.H. Act is restored to its original number and since then same is pending consideration, despite the fact that the opposite party has already appeared and the case is ready for final adjudication.

4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to

Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of six months from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

January 13, 2026

VR

(Dinesh Pathak,J.)